

RESERVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 16th day of February, 1996  
Original Application No. 1320 OF 1995

DISTRICT : ALLAHABAD

CORAM :-

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T.L. Verma, J.M.

Surendra Nath Sirothia (Retd)

Sergeant of the Indian Air Force

S/o Late Shri BB Sirothia

R/o 109, Bai Ka Bagh, Allahabad.

(Applicant in person) . . . . . Applicant

Versus

1. The Union of India, through the  
Chairman Railway Board,  
Rail Bhawan, New Delhi.

2. The Chairman Railway Board,  
Rail Bhawan,  
New Delhi.

3. The General Manager,  
Central Railway,  
BOMBAY V.T.

4. The Divisional Railway Manager,  
Central Railway, Jabalpur.

. . . . . Respondents

W.L.

O R D E R

By Hon'ble Mr. S. Das Gupta, A.M.

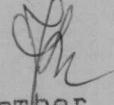
The submissions made in this OA are totally confused and it is difficult to make out precisely what the applicant's grievance is. However, it appears that the applicant was suspended w.e.f. 15-11-1986 but he was not paid subsistence allowance between 11-11-1986 and 31-1-1987. It appears that he was again suspended subsequently, and it remained in force till November, 1995 when the present application was filed. It is stated that the earlier order of suspension was revoked and, therefore, he was ~~not~~ entitled to arrears of salary <sup>between</sup> ~~within~~ 15-11-1986 and October, 1987. It appears that the applicant seeks relief of payment of arrears of salary during this period and also the subsistence allowance between November, 1987 till date this case is decided.

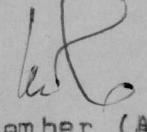
2. When the case came up for admission we heard the applicant in person. He drew our attention to an order dated 19-10-1987 (Annexure-1) by which the revocation of suspension was communicated to the applicant. The applicant has also filed a Misc. Application enclosing an order dated 15-2-1989 from which it appears that he was removed from service after a DAR enquiry on charges of unauthorised absence from duty. It would, therefore, appear that the disciplinary action initiated against the petitioner in connection with which he was placed under suspension, did not conclude <sup>with</sup> his exoneration. The applicant, therefore,

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cannot claim any arrears of salary for the period of suspension. There is also no order by which the applicant was placed again under suspension. The question of payment of suspension allowance for any subsequent period of suspension does not, therefore, arise.

3. The averments in the OA are wholly confused and do not make any case for our interference. The O.A. is, therefore, dismissed in limine.

  
Member (J)

  
Member (A)

Dube/